

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 17847/2020

(Arising out of impugned final judgment and order dated 21-10-2019 in CRLA No. 547/1987 passed by the High Court Of Judicature At Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

JAIPAL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.104058/2020-CONDONATION OF DELAY IN FILING and IA No.104061/2020-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.104059/2020-EXEMPTION FROM FILING O.T. and IA No.104064/2020-EXEMPTION FROM FILING AFFIDAVIT)

Date : 16-12-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE KRISHNA MURARI

For Petitioner(s) Mr. Ratnakar Dash, Sr. Adv.
Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Chandra Shekher, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

